MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
First Refresher Course for the Civil Judges Class II from 2016 Batch
From 16.04.2018 to 20.04.2018

DATE/ DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.45 am		SESSION – III 12.00 noon to 1.15 pm		SESSION – IV 2.00 pm to 3.00 pm		SESSION – V 3.15 pm to 4.30 pm	SESSION – VI 4.30 pm to 5.30 pm
16.04.2018 (Monday)	Inauguration of the Course – By **Shri Mohd. Fahim Anwar, Registrar General, High Court of M.P., Jabalpur** & **Officers of the Academy**	Introduction of participants and faculties, feedback from the participants and identification of issues and challenges faced by the participant Judges – By **Officers of the Academy**	**T E A**	Issuance and service of process in civil & criminal cases and coercive means to secure attendance of accused persons/witnesses: Key issues – By **Smt. Sangeeta Yadav, Faculty (Jr.), MPSJA**	**L U N C H**	Key issues relating to adjournments under Order 17 C.P.C. & expeditious trial of civil cases – By **Sanjeev Kalgaonkar, Director Incharge, MPSJA**	**T E A**	Key issues relating to adjournments under S. 309 Cr.P.C. & expeditious trial of criminal cases – By **Shri Vidhan Maheshwari, Asst. Director, MPSJA**	Law relating to temporary injunction & breach thereof – By **Shri Yashpal Singh, OSD, MPSJA**
17.04.2018 (Tuesday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of **Group I**	Key issues relating to Negotiable Instruments Act, 1881 – By **Shri Vidhan Maheshwari, Asst. Director, MPSJA**	**B R E A K**	How to deal with old pending cases ? Strategy discussion – By **Shri Onkar Nath, Member Secretary, State Court Management System Committee, High Court of M.P., Jabalpur**	**B R E A K**	Key issues relating to Protection of Women from Domestic Violence Act, 2005 & Section 125 CrPC – By **Ms Swati Bajaj, OSD, MPSJA**	**B R E A K**	Recording of statements/ confession u/s 164 Cr.P.C. in the light of recent amended provisions – By **Smt. Sangeeta Yadav, Faculty (Jr.), MPSJA**	Primary, secondary & electronic evidence – Admissibility and proof of document – By **Shri Yashpal Singh, OSD, MPSJA**
18.04.2018 (Wednesday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of **Group II**	Discussion on – Prevention of Food Adulteration Act, 1954 – By **Shri Dharmendra K. Singh, ADJ, Jabalpur**		Key issues relating to Court Fees and Suits Valuation – By **Shri Awdhesh Kumar Gupta, Faculty (Sr.), MPSJA**		Recording of evidence & trial and examination of witnesses – Issues relating to recording of evidence through video conferencing – By **Shri Yashpal Singh, OSD, MPSJA**		Discussion on – Issues relating to marking and proof of documents in civil cases and issues relating to Stamp Act and Registration Act – By **Sanjeev Kalgaonkar, Director Incharge, MPSJA**	Law relating to Ss. 340 to 345 Cr.P.C. and procedure regarding contempt of court – By **Shri Vidhan Maheshwari, Asst. Director, MPSJA**

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19.04.2018 (Thursday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of **Group III**	Key issues relating to Hindu Succession Act, 1956 – By **Sanjeev Kalgaonkar, Director Incharge, MPSJA**	T E A B R E A K	Issues relating to Specific Relief Act, 1963 (Ss. 16 to 20) – By **Shri Vidhan Maheshwari, Asst. Director, MPSJA**	L U N C H B R E A K	Common errors in judicial work (Civil & Criminal) – By **Shri Rajesh Gupta, District Judge (Inspection & Vig.) High Court of M.P. Jabalpur**	T E A B R E A K	Marshalling & Appreciation of Evidence – By **Shri Sudeep K. Shrivastava, Addl. Director, MPSJA**	Principles of inheritance under Muslim Law – By **Ms Swati Bajaj, OSD, MPSJA**
20.04.2018 (Friday)	Presentation of case note of bunch of cases provided by the Academy by two of the participants of **Group IV**	Issues relating to arrest, remand and bail with reference to Special Acts (I. T. Act, POSCO Act, NDPS Act, Atrocities Act etc.) – By **Shri Axay Kumar Dwivedi, ADJ, Jabalpur**		Discussion on – Cognizance upon police report & complaint and key issues relating to private complaint – By **Shri Vidhan Maheshwari, Asst. Director, MPSJA**		Sensitization on – Juvenile Justice (Care & Protection of Children) Act, 2015 – By **Smt. Sangeeta Yadav, Faculty (Jr.), MPSJA**		Issues relating to M.P. Civil Services (Conduct) Rules, 1965 for Judges of District Judiciary & Dos & Don'ts of a Judge – Vigilance perspective – By **Shri Satyendra K. Singh Principal Reg. (Vig.) High Court of M.P. Jabalpur**	*Valedictory session* – By **Officers of the Academy**

Note: (1)   The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2)   The Time Table is subject to change as per exigencies.
(3)   Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR IN-CHARGE